

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s)(Criminal) No(s).249/2019

SATISH BHARDWAJ

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.135703/2019-PERMISSION TO APPEAR AND ARGUE
IN PERSON

IA No.135703/2019 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 22-11-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Mukesh Kumar Maroria, AOR
Mrs. Shraddha Deshmukh, Adv.
Mr. Vatsal Joshi, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Chitvan Singhal, Adv.
Ms. Neelakshi Bhadauria, Adv.
Mr. Sabarish Subramanian, Adv.UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the respondent-Union of India seeks more time to file the counter affidavit. Enough time has already been granted to the Union of India to file its counter affidavit.
2. However, in the interest of justice, one more but last opportunity is granted to the Union of India to do the needful within four weeks, failing which no further time shall be granted in this regard.
3. List on 10.01.2025.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR(PREETHI T.C.)
ASSISTANT REGISTRAR